

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 47

IA No. 177/23, 181/23, 1902/23
In
CP(IB) No. 52/Chd/Pb/2018
(Admitted)

Under Section 7 & 66 & 60(5), IBC 2016 & Reg. 44(2) IBBI 2016
R 11 NCLT 2016

In the matter of:-

Daljit Singh & Ors

Vs.

...Petitioner-Operational Creditor

SMD Infra Ventures Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Ms. Preeti Yadav, Proxy counsel for Ms. Swati Saluja, Advocate for the applicant/Liquidator.
Mr. Nahush Jain, Advocate for the Respondent No. 2 in IA No. 177/23 and Respondent No. 3 in IA No. 181/23.
None for remaining respondent.

Compliance affidavit in pursuance of order dated 18.07.2023 has been filed vide Diary No. 02833/3 dated 18.08.2023. The same is taken on record. A date is requested by learned counsel for respondent No. 2 in IA No. 177/23 and Respondent No. 3 in IA No. 181/23 for filing reply. Let the same be filed within four weeks with a copy in advance to the counsel opposite. Last opportunity is granted. Remaining respondents are directed to file the reply, if any within two weeks with a copy in advance to the counsel opposite.

It is made clear that if none appears on behalf of the remaining respondents on the next date of hearing then appropriate orders will be passed against them.

Rejoinder, thereto, if any be filed within two weeks with a copy in advance to the counsel opposite. List on 03.10.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 22, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)